

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 17th day of MAY 2006.

Hon'ble Mr. K.B.S. Rajan, Member (J)

Hon'ble Mr. A.K. Singh, Member (A)

Original Application No 933 of 2004

1. P.S. Rajput, S/o Late Lakhan Singh
2. A.K. Verma, S/o R.R. Verma
3. Durga Das, S/o Sri U.S. Prasad

. Applicant

By Adv: Sri S.K. Om

V E R S U S

1. Union of India, through the General Manager,
N.C. Railway,
Allahabad.
 2. The Railway Board, Ministry of Railways,
Rail Bhawan, New Delhi, through its Secretary.
 3. The Divisional Railway Manager,
N.C. Railway,
Allahabad.
 4. The Sr. Divisional Personnel Officer,
N.C. Railway,
Allahabad.
 5. Sri M.M. Meena, S/o H.R. Meena,
working as JEI (Works), Fatehpur.
 6. Kailas Ram, S/o Dev Karan,
working as J.E.-I (Works),
Kanpur.
- Dharam Pal, S/o Kali Charan,
Working as JE-I (Works), Chunar.

. Respondents

By Adv: Sri A.K. Gaur & Sri S. Dwivedi (for private respondents)



Alongwith

Original Application No. 778 of 2004

1. Mohd. Niyazuddin, S/o Mohd. Qamruddin
2. P.K. Sharma, S/o Sri Gopal Sharma
3. Sarfaraz Ahmad, S/o Shri Bashir Ahmad
4. Mohd. Ahmad, S/o Sri Murtuza Hussain
5. S.K. Dubey, S/o Sri C.N. Dubey
6. Lallan Verma, S/o Sri K.D. Verma
7. Ajit Kumar Singh, S/o Sri Ram Singh
8. Iliyas Ahmad, S/o Sri Ansar Ahmad
9. Ashok Kumar, S/o Sri Kitas Singh
10. Pankaj Mishra, S/o Sri M.P. Mishra
11. Jayesh Sharma, S/o Sri M.L. Sharma

.Applicants

By Adv: Sri S.K. Om

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N.C. Railway,
Allahabad.



5. Puspendu Ram, S/o R.L. Ram
6. S.C. Meena, S/o P.R. Meena
7. Bobby Kumar, S/o K. Sonkar
8. K.K. Meena, S/o B.L. Meena
9. T.R. Meena, S/o R.P. Meena
10. Ram Lakhan Meena, S/o B.L. Meena
11. Udit Narain, S/o not known
12. Mukul Kumar, S/o Ram Adhar

13. Munna Lal, S/o Banshi
14. Rajendra Prasad, S/o Janki Prasad
15. Munshi Lal, S/o not known

All are working as P. Way Supervisors under D.S.E. (Cord), N.C. Railway, Allahabad.

. Respondents.

By Adv: Sri A.K. Gaur & Sri S. Dwivedi (private respondents)

ORDER

By K.B.S. Rajan, JM

In view of the Full Bench decision dated 10.08.2005 in OA No. ^{933/4}~~778~~ of 2004 in the case of P.S. Rajpoot & Ors Vs. Union of India & Others, this OA is disposed of on the lines of the Full Bench Judgment and order dated 19.07.2004 (OA No. 933/04) (Annexure 1) is quashed and set aside. Similarly, order dated 22.06.2004 (OA 778/04) also stands quashed. Since there is no reservation in restructuring, necessary consequence thereof will have to follow. Respondents are directed to act accordingly. Needless to mention that, if the applicants are entitled to promotion on the basis of restructuring and are promoted accordingly, they are also entitled to the consequential benefits attendant to such promotions. No cost.



Sd.
AM.

Sd/
JM

CERTIFIED TRUE COPY

Dated 1-10-08

अनुभाग अधिकारी (प्रशासनिक)
Section Officer (Administrative)
केन्द्रीय प्रशासनिक अधिकरण, इलाहाबाद
Central Administrative Tribunal
Allahabad Bench Allahabad